Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 30.05.2013

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The meeting No.09/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 30.05.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.09/AM-14 dated 30.05.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

Case No.:10/5/84-ALC3/2013	Party Name: HOME FABRICS	Meet No/Date:9/84-ALC3/2013	Status:
		30.05.2013	Approved

HQ File :01/84/050/00018/AM14/	RLA File :07/24/040/00344/AM12/	Lic.No/Date:0710084554	
		09.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Dyed Woven Flax Fabric,	7650 Sq.	Semi bleached woven flax	7803 Sq. meter
	GSM-290	meter	fabric, GSM-290	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:17/47/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Rejected
HQ File :01/84/050/00448/AM13/		Lic.No/Date:0810118227 06.02.2013	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that in the details of statement given against the import quantity, Nylon Tow has been indicated 25,199 Kgs. against the export of 1,38,356 Sq. meter which appears unusually higher as compared to import and export quantity given in the licence. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:2/5/84-ALC3/2013 Party Name: MAHARANI OF INDIA Meet No/Date:9/84-ALC3/2013 Status:

			30.05.2013	Deferred
Ш	HQ File :01/84/050/00010/AM14/	RLA File :05/24/040/00443/AM13/	Lic.No/Date:0510347758 28.02.2013	Defer Date: 20.06.2013
3			20.02.2013	20.00.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of their proposal. The Committee agreed with the request of the applicant firm and decided to defer the case for re-listing on 20.06.2013.

	Case No.:1/5/84-ALC3/2013		Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Deferred
4	HQ File :01/84/050/00009/AM14/	RLA File :03/95/040/00986/AM13/	Lic.No/Date:0310728016 13.03.2013	Defer Date: 27.06.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 27.06.2013.

	Case No.:4/5/84-ALC3/2013	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Deferred
5	HQ File :01/84/050/00012/AM14/			Defer Date: 20.06.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 20.06.2013.

	Case No.:2/9/84-ALC3/2013	1 -		Status: Deferred
$\ $	HQ File :01/84/050/00033/AM14/	RLA File :03/94/040/01129/AM13/	Lic.No/Date:0310731212	Defer Date:

	6		15.04.2013	27.06.2013
- 11				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.

	II	1 -	1	Status: Deferred
7	HQ File :01/84/050/00041/AM14/			Defer Date: 27.06.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.

Case No.:8/9/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	20.05.2012	Status: Approved
HQ File :01/84/050/00039/AM14/		Lic.No/Date:0510351766 16.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart & sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
D.110.	LAPORT FOUNCE	Quantity	import item	allowed
1.	Girls Dress made of 100% Cotton	5500 Nos.	100% Cotton yarn dyed	12,100 Sq.
	yarn dyed fabric, GSM-102+/-		fabric, GSM-102+/-10%	meter
	10% (Style No. CX8-7116351)			
2.	Girls Dress made of 100%	1600 Nos.	100% Viscose dyed fabric,	2912 Sq.
	Viscose dyed fabric, GSM-		GSM-163+/-10%	meter
	163+/-10% (Style No. CX8-			
	7116355)			

3.	Girls Dress made of 100% Viscose printed fabric, GSM-163+/-10% (Style No. CX8-7116354)	2800 Nos.	100% Viscose printed fabric, GSM-163+/-10%	5320 meter	Sq.
4.	Girls Dress with Bloomer made of 64% Polyester 34% Rayon 2% Elastane yarn dyed fabric, GSM-	3800 Nos.	64% Polyester 34% Rayon 2% Elastane yarn dyed fabric, GSM-233+/-10%		Sq.
	233+/-10% and 0.44 Sq. meter of 100% Viscose printed fabric, GSM-163+/-10%, Style No.CT8-7116377		100% Viscose printed fabric, GSM-163+/-10%	1672 meter	Sq.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/5/84-ALC3/2013	Party Name: NASER BALI (GLOVES) PVT. LTD.	00.05.0010	Status: Approved
HQ File :01/84/050/00011/AM14/	RLA File :04/24/040/00008/AM14/	Lic.No/Date:0410145239 17.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Golf Gloves made of	1,44,000	Relevant fabrics (various fabrics of	9706 Sq.
	knitted & crocheted fabric	Nos.	knitted polyester/ poly-	meter
	with Polyester,		urethane/polyamide/polyolefin	
	Polyurethane, Polyamide		Relevant fabric (94% Nylon + 6%	4421 Sq.
	and Polyolefin.		Span)+ 100% Polyester	meter

		Relevant fabric (100% Polyester +	1757 Sq.		
		100% Polyurethane)	meter		
		Cuff Material (88% Polyester + 12%	1440 Kgs.		
		Span)			
	Packing material (Plastic Envelope)	72,720 Nos.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

Case No.:7/9/84-ALC3/2013	II - ²	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Deferred
HQ File :01/84/050/00038/AM14/			Defer Date: 27.06.2013
Decision: The Committee considered firm has not given the sketch, sample a Committee after deliberations decid consideration of the proposal. The case	and measurement chart of export produ ed to ask the applicant firm to ma	act in support of their proposal. A	Accordingly, the

		1 - 2	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Deferred
1	HQ File :01/84/050/00040/AM14/			Defer Date: 27.06.2013
- 11	Decision: The Committee considered DC(MSME) for their examination and	1 0	1 1	

		Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Deferred
HO File :01/84/050/00032/AM14/	RLA File ·04/24/040/00007/AM14/	Lic No/Date:0410145650	Defer Date:

	12	110 101/01/00/00032/11/11	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	30.04.2013	20.06.2013
- 11					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 20.06.2013.

Case No.:11/9/84-ALC3/2013	'	20.07.2012	Status: Approved
HQ File :01/84/050/00042/AM14/		Lic.No/Date:0510352735 30.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Tunic made of 100%	230 Nos.	100% Polyester dyed woven	690	Sq.
	Polyester dyed woven fabric,		fabric, GSM-58+/-10%	meter	
	GSM-58+/-10% (Style No.				
	87H2902)				
2.	Ladies Tunic made of 100%	230 Nos.	100% Polyester dyed woven	713	Sq.
	Polyester dyed woven fabric,		fabric, GSM-58+/-10%	meter	
	GSM-58+/-10% (Style No.				
	87H2903)				
3.	Ladies Shirt (Half Sleeve) made of	230 Nos.	100% Polyester dyed woven	690	Sq.
	100% Polyester dyed woven		fabric, GSM-58+/-10%	meter	
	fabric, GSM-58+/-10% (Style				
	No. 87H2878)				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/9/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	20.05.2012	Status: Approved
HQ File :01/84/050/00044/AM14/	RLA File :05/23/040/00024/AM14/	Lic.No/Date:0510352787 30.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

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S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infant Girls Dress made of 100%	11,650	100% Cotton printed woven	9320 Sq.
	Cotton printed woven fabric,	Nos.	fabric, GSM-90+/-10%	meter
	GSM-90+/-10% (Style No.			
	673760/615129)			
2.	Infants Top made of 100% Cotton	8100 Nos.	100% Cotton printed woven	5670 Sq.
	printed woven fabric, GSM-76+/-		fabric, GSM-76+/-10%	meter
	10% (Style No. 673876/615140)			
3.	Girls Shirt made of 100% Cotton	10,450	100% Cotton bleached	15,048 Sq.
	bleached woven fabric, GSM-	Nos.	woven fabric, GSM-71+/-	meter
	71+/-10% (Style No. 611519)		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/9/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Approved
HQ File :01/84/050/00045/AM14/		Lic.No/Date:0710095125 30.04.2013	

| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
)	1.	Men's Shirt (Full Sleeve) made of 85%	1805 Nos.	85% Cotton 15%	6245 Sq.
		Cotton 15% Polyester yarn dyed		Polyester yarn dyed	meter
		fabric, GSM-115+/-10% (Style No.		fabric, GSM-115+/-10%	
		101049)			
	2.	Men's/Ladies Shorts made of 100%	1520 Nos.	100% Cotton yarn dyed	2918 Sq.
		Cotton yarn dyed fabric, GSM-195+/-		fabric, GSM-195+/-10%	meter
		10% (Style No. 547315)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/9/84-ALC3/2013	J	00.05.0010	Status: Approved
HQ File :01/84/050/00034/AM14/	I I	Lic.No/Date:0510352996 02.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Skirt made of 100% Polyester printed fabric, GSM- 87+/-10% (Style No. 1A7 7631732)	1200 Nos.	100% Polyester printed fabric, GSM-87+/-10%	4560 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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II I	- 11-05	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Approved
HQ File :01/84/050/00043/AM14/		Lic.No/Date:0510353165 03.05.2013	
Do sisione The Committee considered	41		1- 41 1-4-1-

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

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S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infants Skirt in 100% Polyester knit	7268	100% Polyester knit	8658 Sq. meter
	solid dyed fabric, GSM-40+/-10%	Nos.	solid dyed fabric,	
	with indigenous lining & diaper Style		GSM-40+/-10%	
	No. 541351/763263/725843			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

]	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Deferred
18	HQ File :01/84/050/00035/AM14/			Defer Date: 27.06.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.

		-	Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Deferred
19	HQ File :01/84/050/00036/AM14/		Lic.No/Date:0510353720 09.05.2013	Defer Date: 20.06.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 20.06.2013.

		Meet No/Date:9/84-ALC3/2013 30.05.2013	Status: Deferred
20	HQ File :01/84/050/00037/AM14/	Lic.No/Date:0510354031 14.05.2013	Defer Date: 27.06.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.

MANUAL AGENDA CASE

(21)

Ì	Case No.106	M/s Loyal Textiles Mills Ltd., Kovilpatti
	NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/136/AM-13/DES-V
	Ratification of input output norms in respect of Advance Authorization No.3510038573 dated	
	15.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.06.2013.

(22)

Case No.107	M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/415/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510342519 dated	
04.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 20.06.2013.

(23)

Case No.108	M/s Grindwell Nortion Ltd. or Grindwell Nortion International		
	Ltd., Bangalore		
NC 09/AM-14, dt. 30.05.2013	File No.01/84/162/499/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.0710090486 dated 30.08.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 20.06.2013.

(24)

Case No.109	M/s Chelsea Mills, New Delhi	
NC 09/AM-14, dt. 30.05.2013	File No.01/84/171/035/AM-14/DES-V	
Ratification of input output norms against Annual Advance Authorization No.0510342264 dated		
02.01.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.06.2013.

(25)

Case No.110	M/s Precise Seamless Apparels Pvt. Ltd., New Delhi	
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/188/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0510332087 dated 21.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/23/2013-14/Hosy., dated 27.05.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Knitted Seamless Tank Top made of Nylon CR Yarn (Total weight of nylon	Nos.	Nylon CR Yarn (33/34/2, 22/22/10 & 22/22/14-S&Z twist)	75,568 Kgs.
	yarn=54,314.50 Kgs.)		Elastic Tape (15/16/20mm)	11,43,996 Meters

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.111	M/s Precise Seamless Apparels Pvt. Ltd., New Delhi	
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/190/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0510332416 dated 23.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/22/2013-14/Hosy., dated 27.05.2013 as detailed below:-

S.No.	Export Product		Export	Import item	Quantity	
				Quantity		allowed
1.	Dyed	Readymade	Garments	2,50,000	Nylon 66/CR Yarn (78/68/1-	47,500 Kgs.

(Ladies Knitted Seamless	Nos.	S&Z, 33/34/2, 22/22/10	&
Leggings) made of Nylon 66/CR		22/22/14 - S&Z)	
Yarn (Total weight =38,000			
Kgs.)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.112	M/s Chiripal Industries Ltd., Ahmedabad	
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/300/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0810114745 dated 31.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that in the details of statement given against the import quantity, Nylon Tow has been indicated 25,199 Kgs. against the export of 1,38,356 Sq. meter which appears unusually higher as compared to import and export quantity given in the licence. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for in this case.

(28)

Case No.113	M/s Chiripal Industries Ltd., Ahmedabad	
NC 09/AM-14, dt. 30.05.2013	Part File No.01/84/50/280/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0810115374 dated 25.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that in the details of statement given against the import quantity, Nylon Tow has been indicated 25,199 Kgs. against the export of 1,38,356 Sq. meter which appears unusually higher as compared to import and export quantity given in the licence. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for in this case.

(29)

Case No.114 M/s Chiripal Industries Ltd., Ahmedabad			
NC 09/AM-14, dt. 30.05.2013	File No.01/84/50/281/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0810115375 dated			
25.09.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that in the details of statement given against the import quantity, Nylon Tow has been indicated 25,199 Kgs. against the export of 1,38,356 Sq. meter which appears unusually higher as compared to import and export quantity given in the licence. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for in this case.
